

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 324**

IA-2404/2023, IA-5576/2021, IA-5575/2021, IA-1991/2022, IA-1979/2022  
**In IB-846(ND)/2020**

**IN THE MATTER OF:**

Umesh Yarn Agencies ..... Petitioner/Applicant

Vs.

Flora Dyeing House Pvt. Ltd. .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Kaushik Dey, Adv. in IA-1991/2022, 1979/2022

For Ex- Directors : Mr. Rishi Sood and Gurjot Singh, Advs.

For the SRA :

Mr. Anant Gautam, Ms. Shivani Sagar Advs.

**ORDER**

**IA-2404/2023**

This application has been filed seeking the following prayers:

- a. Initiate proceedings against Respondent/Alleged Contemnor and all its officers-in-charge/directors of the Respondent/Alleged Contemnor and punish its delinquent officers of this Hon'ble Tribunal's order dated 20.09.2022.*
- b. Direct the Respondent herein to grant new electricity connection to the Applicant forthwith and/or;*
- c. Set aside the rejection of application dated 08.02.2023 by the respondent for defaulting amount.*
- d. Hold that the respondent is also not liable to appropriate the amount of security deposit of the applicant against any alleged outstanding lines and direct refund of the same.*
- e. Pass such other order or orders which this Hon'ble Tribunal may deem fit and proper in the interest of justice.*

Ld. Counsel appearing for Successful Resolution Applicant has stated that new electricity connection has been provided by the Respondent and therefore he will not press prayer a, b and c. Therefore, the present application is confined to prayer 'd'.

Issue fresh notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the IA on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

The Court Officer is directed to send E-Notice to the Respondents along with a copy of this order.

List the matter **on 01.08.2024.**

**IA-5576/2021**

Mr. Anant Gautam, Ld. Counsel appears for Successful Resolution Applicant.

The reply filed by Respondent Nos. 1 and 2 is on record.

Ld. Counsel appearing for Respondent Nos. 1 and 2 shall serve a copy of the reply on Mr. Anand Gautam, Ld. Counsel appearing for SRA having email id - anant@gautamlawchambers.net.

List the matter for arguments **on 01.08.2024.**

**IA-5575/2021**

Mr. Anant Gautam, Ld. Counsel appears for Successful Resolution Applicant.

Ld. Counsel appearing for Respondents shall take steps to bring the reply affidavit on record and also shall serve a copy of the

reply on Mr. Anand Gautam, Ld. Counsel appearing for SRA having email id – anant@gautamlawchambers.net within two days.

List the matter for arguments **on 01.08.2024.**

**IA-1991/2022**

This application has been filed by M/s. Employee Provident Fund Organization seeking a direction to the Resolution Professional to condone delay in filing the claim and to accept the claim.

We may note that the resolution plan has already been approved by this Adjudicating Authority vide order dated 20.09.2022 and has been implemented.

We are therefore of the view that no orders can be passed in this application at this stage.

**IA dismissed.**

**IA-1979/2022**

This application has been filed by M/s. Employee Provident Fund Organization seeking a direction to the Resolution Professional to condone delay in filing the claim and to accept the claim.

We may note that the resolution plan has already been approved by this Adjudicating Authority vide order dated 20.09.2022 and has been implemented.

We are therefore of the view that no orders can be passed in this application at this stage.

**IA dismissed.**

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**